

## Notifications and Orders

**(50) Fixing of rates of sub divided buildings - No. 36/6/116-UTFI(4)- 2001/9802.** — In exercise of the powers conferred by Section 5 and 22 of the Capital of Punjab (Development and Regulation) Act, 1952 Administrator, Union Territory of Chandigarh hereby notified the following rates in terms of Rule 3(2) of the Chandigarh Apartment Rules, 2001.

1. For residential, industrial and institutional buildings to be sub-divided the prescribed fee shall be Rs. 10 per sq. ft. of the built up area. In the case of building to be constructed the fee shall be charged on the proposed built area. In the case of addition, alteration or renovation of buildings involving an addition of built area the fee shall also be payable on the additional built area.

2. For the sub-division of commercial buildings the prescribed fee shall be Rs. 20 per sq. ft. payable on the maximum allowed built space in each case.

3. The above fees shall be payable at the time of filing the declaration with the Estate Officer. *[See Chandigarh Admn. Gaz. (Extra) dated 20-12-2001 published on 20-12-2001 at page 2190] and Chandigarh Admn. Gaz. (Extra) dated 17-1-2002 at page 274]*